

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

148/ND/2017 (Appeal No. 16/2017)

In the matter of:

Mr. Promod Khanna

...Petitioner

v.

Registrar of Companies

...Respondent

SECTION: U/S. 252(1)

Order delivered on 12.12.2017

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the petitioner:

Respondent

For intervener:


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Ms. Aparna Mudiam, AR of Companies.

Ms. Lakshmi Gurung & Easha Kadian,
Standing Counsel for the ITD.

ORDER

Ld. Counsel for the petitioner represents that reply to the petition has not been filed. Ld. Company Prosecutor is present on behalf of the respondent ROC and states that notice of the petition along with annexure has not been served on the Respondent ROC. Respondent ROC is required to file reply to the petition as directed to be filed by the Hon'ble Principal Bench vide order dated 24.10.2017. One final opportunity is given to the petitioner to proceed with the matter before serving a copy of the appeal alongwith annexure on the respondent ROC failing which the appeal will be dismissed for non-prosecution. Post this matter on 30th January, 2018.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R.VARADHARAJAN)
MEMBER (JUDICIAL)

KCS